

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2520
TO BE ANSWERED ON THE 10TH DECEMBER, 2024

KRISHI UPAJ MANDIS

2520. SHRI BHARAT SINGH KUSHWAH:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether there is any provision for selling the agricultural and horticultural produce of farmers on the basis of open auction in Krishi Upaj Mandis;
- (b) whether the small horticultural farmers are unable to bring their horticultural produce to Krishi Upaj Mandis; and
- (c) if so, whether the Government propose to conduct any study in the form of a pilot project to create separate Krishi Upaj Mandis and Horticultural Upaj Mandis for selling agricultural and horticultural produce, separately?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण राज्य मंत्री (SHRI RAMNATH THAKUR)

(a) & (b): Agriculture Marketing is a State Subject. The Agricultural Produce Market Committees (APMCs) are statutory market committees, constituted by State Governments to regulate trade in notified agricultural or horticultural produce, in the Krishi Upaj Mandis or APMCs, set up under the APMC Acts across the States.

The most prevalent provision for selling the produce in the APMCs is through open auction. Since horticultural produce is perishable, in order to reduce handling losses, most states have permitted trade in mandis as well as outside market yards.

(c): No sir, there is no proposal for conducting any study at present. States have the autonomy to open and operate APMCs as per provisions of the State Acts including separate Mandis for grains, fruits & vegetables and flowers.
